

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

53.

CA-584/2022
IN CP/231(MB)2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 15.11.2022

NAME OF THE PARTIES:

Daleep Prem Harchandrai

Vs

Ball Bearing And Machinery (India)Private Limited

SECTION: 241(1), 242(4) OF THE COMPANIES ACT, 2013

ORDER

The Court is convened through Video Conference.

1. Mr. Kezer Kharawala i/b Lex Juris, Ld. Counsel for the Petitioner present.
2. **CA-584/2022:** This is an application filed for withdrawal of CP/231(MB)2022.
3. Counsel for the Petitioner submits that the matter has been amicably settled between the parties. Nothing survives in this petition. Ld. Counsel appearing for the Petitioner seeks leave of the court to withdraw the present petition. Allowed. Accordingly, CA-584/2022 is **allowed** and **disposed** of and CP/231(MB)2022 is **dismissed as withdrawn**.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)